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| **Annex-VI (b)** **INFORMATION ABOUT CORPORATE PROMOTER** |
| **Sr. no.** | **Particulars Required** | **Response** |
| 1. | Name |  |
| 2. | Business Address |  |
| 3. | E-mail address/ Telephone number |  |
| 4. | PAN under Income Tax Act |  |
| 5. | Name and contact details of compliance officer |  |
| 6. | Line of business |  |
| 7. | The details of their major shareholders (more than 10%) and line of activity, if corporates |  |
| 8. | Names of the principal bankers/ overseas bankers\* |  |
| 9. | Name/s of the regulators (RBI, SEBI, IRDA, PFRDA, NHB or any other foreign regulator) |  |
| 10. | Name/s of company/ies in the Group as defined in the Prudential Norms Directions |  |
| 11. | Name/s of the company/ies in the Group that are HFCs |  |
| 12. | Specify the names of companies in the Group which have been prohibited from accepting deposits/ prosecuted by NHB/RBI? |  |
| 13. | Detail of prosecution, if any, pending or commenced or resulting in conviction in the past against the corporate for violation of economic laws and regulations |  |
| 14. | Cases, if any, where the corporate is in default or have been in default in the last 5 years in respect of credit facilities obtained from any entity or bank |  |
| 15. | Whether the corporate has been subject to any investigation at the instance of the Government Department or Agency? |  |
| 16. | Has the Corporate at any time been found guilty of violations of rules/ regulations/ legislative requirements by Customs/ Excise/ Income Tax/ Foreign Exchange/ Other Revenue Authorities? If so, give particulars  |  |
| 17. | Has the promoter corporate/ majority shareholder of the promoter corporate, ever applied to NHB/RBI for CoR which has been rejected? |  |
|  |  | Signature: |
|  | Date: | Name: |
|  | Place: | Designation  |
|  |  | Company Seal: |
| **\* For foreign corporate** |